



2026:AHC:129596

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 20348 of 2026

Monis

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Deepak Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard learned counsel for the applicant, learned AGA for the State-Respondent and perused the record.

This bail application has been moved on behalf of accused-applicant seeking enlargement on bail in Case Crime No. 299 of 2026, under Sections 310(2), 317(3), 324(4) of the B.N.S., Police Station Kotwali, District Bijnor.

Learned counsel for the applicant argued that the accused-applicant is innocent and he has been falsely implicated in this case crime number. He submits that the allegation against the applicant is that he along with other co-accused persons forcibly took away a gold ring, a silver chain and transferred Rs. 65,000/- through Phonepe. Learned counsel for the applicant further submits that no incriminating material has been recovered from the possession of the applicant but the police has shown the false recovery of Rs. 10,000.00 from the possession of the applicant. He submits that there is no independent witness of the alleged incident. He submits that in the present case, charge-sheet has been filed on 28.04.2026, as such the applicant is not required for any custodial interrogation. He submits that no specific role has been assigned to the applicant in the present case. He submits that the applicant is languishing in jail since 19.04.2026. He submits that the applicant has no criminal antecedent to his credit. He submits that there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. It is further submitted that the not named co-accused persons namely Sameer, Anas, Mohd Fardeen and Akib have already been

granted bail by the Co-ordinate Bench of this Court vide orders dated 16.06.2026, 18.06.2026, 21.05.2026 and 23.06.2026 passed in Criminal Misc. Bail Application Nos. 19041 of 2026, 20230 of 2026, 17470 of 2026 and 20567 of 2026 respectively. Hence, the bail has been prayed for.

Learned counsel for the AGA has vehemently opposed, but could not dispute the aforesaid fact raised by learned counsel for the applicant.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is **allowed**.

Let the accused-applicant, **Monis**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

June 29, 2026

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(Ashutosh Srivastava,J.)